

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) No. 13 of 2021**

**IN THE MATTER OF:**

**Ikramul Majid & Anr.**

**...Appellants**

**Versus**

**Cleanopolis Energy Systems India Pvt. Ltd.**

**&Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. ParthaSil, Mr. Tavish B Prasad and Mr. Ankur Jain,  
Advocates.**

**For Respondent: Mr. Rajesh Gautam & Mr. AnantGautam, Advocates for R-5.**

**O R D E R**

**(Virtual Mode)**

**25.02.2021** Learned Counsel for the Appellant seeks permission to withdraw this Appeal as per the instructions of the client. Prayer allowed.

The Appeal is dismissed as withdrawn, no order as to costs.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. KanthiNarahari]  
Member (Technical)**

SC/Bm.